

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 10633 of 2014-DB

[Arising out of Order-in-Original/Appeal No RJT-EXCUS-000-APP-499-13-14 dated 31.10.2013 passed by Commissioner of Central Excise and Service Tax-RAJKOT]

Katira Construction Limited

.... Appellant

KCL House, New Station Road,
Bhuj, KUTCH, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Rajkot

.... Respondent

Central Excise Bhavan, Race Course Ring Road,
Income Tax Office, Rajkot, Gujarat-360001

APPEARANCE :

Shri Sudhanshu Bissa, Advocate for the Appellant

Shri P. Ganesan, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: 22.03.2023

FINAL ORDER NO. A/10529 / 2023

RAMESH NAIR :

Shri Sudhanshu Bissa, learned Counsel appearing for the appellant submits that in the present case the matter has been settled under SVLDRS-19 and the appellant also submitted SVLDR-4 certificate. Therefore, he seeks disposal of the appeal.

2. In view of the above, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**